

(c) whether in view of the strategic importance of the project, Government propose to consider the speedy implementation of the project?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) to (c). The validity period of the Letter of Intent dated 30-12-1978, held by Messrs IPICOL, for manufacturing ferro vanadium and low phosphorus pig iron, has been extended by the Government by one year on the request made by the firm and recommendation made by the State Government. It is correct that the State Government of Orissa have requested the Central Government for financial participation in project on a 50:50 basis. The request is under consideration. The State Government have also informed the Central Government that pending a decision on their request the firm have decided to go ahead with the project during the current financial year out of their own resources.

#### **Capacity utilisation of Bokaro, Durgapur and IISCO**

4706. SHRI M. RAM GOPAL REDDY:

SHRI K. MALLANNA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is fact that the present capacity utilization of Bokaro, Durgapur and IISCO is 43.49 and 54 per cent while Bhilai and Rourkela had registered 87 per cent;

(b) if so, the reasons for low capacity utilization for the first three plants; and

(c) what was the capacity utilised in each unit?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) to (c). Capacity utilisation in the five integrated steel plants under the Steel

Authority of India Limited during 1979-80 was as under:

Plant	Saleable Steel
Bhilai Steel Plant	86.8
Durgapur Steel Plant	48.7
Rourkela Steel Plant	85.3
Bokaro Steel Plant	42.5
Indian Iron & Steel Co.	53.8
Total	63.5

The main reasons for low capacity utilisation in Bokaro, Durgapur and Indian Iron & Steel Company steel plants were severe constraints in coking coal supplies, both in terms of quantity and quality, and inadequate availability of power.

#### **Investigation of Small Income Cases in West Bengal**

4707. SHRI D. L. BAITHA: Will the Minister of FINANCE be pleased to state:

(a) whether in the last Conference of the Commissioners of Income-tax, it was resolved to accept the returned income of Rs. 1 lakh without calling for the assessee and making a deep investigation;

(b) whether in West Bengal Charge even small income cases have been kept for deep investigation without any information on basis on the files, which was not only causing harassment to the tax payer but was also not in keeping with the spirit of the scheme; and

(c) if the answers to the above parts are in affirmative, whether he proposes to depute some Senior Officers of the Central Board of Direct Taxes to thoroughly scrutinise and